

### **Notice**

**This Court has proposed to insert the following provisos below Note to Rule 7 in U.T. Chandigarh Subordinate Courts Establishment (Recruitment and General Conditions of Service) Rules, 1997. Objections, if any, are invited from the Stakeholders to the proposed insertion through email at [supdt.rulecell@gmail.com](mailto:supdt.rulecell@gmail.com) within 30 days i.e. upto 7.9.2018 :-**

Provided that:-

1. 5% of the total sanctioned strength from the cadre of Stenographers may be permitted to switch over to ministerial/supervisory cadre in the same pay scale.
2. The total length of service rendered by Stenographer(s) including service rendered in previous Sessions Division(s) shall be taken into consideration to calculate the period of minimum 10 years of service for switching over to the ministerial/supervisory cadre.
3. The Stenographer(s) permitted to switch over in the ministerial/supervisory cadre shall be placed at the bottom of the seniority in the switched cadre.
4. The last pay drawn of the Stenographer(s) permitted to switch over to the ministerial/supervisory cadre shall be protected.
5. The exercise of switching over from the cadre of Stenographer(s) to the ministerial/supervisory cadre shall be conducted annually preferably in the month of January.

Those Stenographer(s) who have been permitted Switch Over during intervening period of issuance of Correction Slip No. 72/Rules/IID4 dated 30.07.2015 issued by this Court in respect of Chandigarh Union Territory Subordinate Courts Establishment (Recruitment and General Condition of Service) Rules, 1997, their Switch Over will be recognized, however the same shall be part of the 5% quota laid down above as well as the other proviso(s) added above.

Sd/-  
Registrar (Rules),  
Punjab and Haryana High Court  
Chandigarh